

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7871 of 2021

Raju Kachhap Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vishal Kr. Tiwary, Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Anandpur P.S. Case No. 04 of 2021 (G.R. No. 188 of 2021).

The brother of the informant had gone out on a motorcycle, but, he did not return. A search was conducted in which one Pradeep Mahto had disclosed that he had seen his brother along with Mukhiya Dilbar Khakha. The informant had expressed suspicion that the Mukhiya Dilbar Khakha as well as three other accused persons had committed the murder of his brother and concealed the dead body.

It has been submitted by the learned counsel for the petitioner that the petitioner is not named in the FIR and it has been stated that his name has transpired on the confession of co-accused Kaleshwar Mahto. Learned counsel submits that the dead body was recovered consequent to the confession of Kaleshwar Mahto and Jitendra Kujur @ Maharaj.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

It appears that the petitioner has been implicated only on account of suspicion and there are no eye witnesses to the occurrence and only on confession of the co-accused, the petitioner has been implicated.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Porahat at Chaibasa, in connection with Anandpur P.S. Case No. 04 of 2021 (G.R. No. 188 of 2021).

(Rongon Mukhopadhyay, J.)